

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-565/2015  
MA-767/2016**

**New Delhi this the 25th day of February, 2016.**

**Hon'ble Sh. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Sh. Virendra Singh,  
Aged about 57 years,  
S/o Thakur Jag Pal Singh,  
R/o G-144, Hari Nagar Ashram,  
Delhi-110014.

(Presently working as Commissioner of  
Income Tax, Kanpur) ...  
(By Advocate: Ms. Rashmi Singh)

Applicant

Versus

Union of India through

1. Union of India,  
Through its Secretary,  
Department of Revenue,  
Ministry of Finance,  
North Block, New Delhi – 110001
2. Chairman,  
Central Board of Direct Taxes,  
Department of Revenue,  
Ministry of Finance,  
North Block, New Delhi-110001.
3. Director General of Income Tax (Vig),  
1<sup>st</sup> floor, Dayal Singh Library Building,  
1, Deen Dayal Upadhyay Marg,  
New Delhi-110002.
4. Secretary,  
Union Public Service Commission,  
Dholpur House, Shahjahan Road,  
New Delhi.
5. Sh. Binay Kumar Jha,  
Pr. Commissioner of Income Tax-IV,  
C.R/ Building, I.P. Estate,  
New Delhi.
6. Sh. S. K. Srivastava,  
Commissioner of Income Tax,  
CRD-II/9, Pandara Park,  
New Delhi. ...

Respondents

(By Advocate:Mr. Dharmendra Tyagi and Mr. P.K. Singh for Mr. Rajeev Kumar)

**ORDER (ORAL)**

**Sh. Justice M.S. Sullar, Member (J)**

Heard.

2. For the reasons mentioned in MA No. 767/2016, the same is allowed. The applicant is permitted to withdraw the main OA. Consequently, the main OA is dismissed as withdrawn as prayed for.

**(Shekhar Agarwal)**  
**Member (A)**

**(M.S. Sullar)**  
**Member (J)**

/ns/